

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 55/MP/2015**

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

Date of Hearing : 13.3.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : Jindal India Thermal Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties Present : Ms. Shounya Malhotra, Advocate, JITPL  
Shri Manish Tyari, Advocate, JITPL  
Ms. Jyoti Prasad, Advocate, PGCIL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Tusheer Mathur, Advocate, PGCIL

**Record of Proceedings**

Learned Proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

2. Learned counsel for PGCIL submitted that there is no change in the pleadings.
3. After hearing learned counsel for the parties, the Commission directed to adjourn the matter and to list the petition for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-**

**(T. Rout)  
Chief (Law)**